

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 806 OF 2019 IN
DFR NO. 1051 OF 2019

Dated : 22nd August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Madhya Pradesh Power Management Company Ltd. Appellant(s)
Versus

Madhya Pradesh Electricity Regulatory Commission & Respondent(s)
Anr.

Counsel for the Appellant(s) : Mr. Aashish Anand Bernard
Mr. Paramhans Sahani

Counsel for the Respondent(s) :

ORDER

(IA No. 806 of 2019 - for condonation of delay)

Heard.

The Applicant/Appellant seeks condonation of delay of 260 days in presentation of the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of ***Rs.2000/- (Rupees two thousand only) to a charitable organization, namely "National Defence Fund, PAN No. AAAGN0009F, A/c No. 11084239799, State Bank of India, Institutional Division, 4th Floor, Parliament Street, New Delhi*** within two weeks from today.

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On compliance, Registry is directed to number the appeal and list the matter for admission on **22.10.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson